

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*101**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2018/AGRAHAYANA 28, 1940 (SAKA)**

**TWELFTH SCHEDULE OF ANDHRA PRADESH REORGANISATION ACT**

**\*101. SHRI KANAKAMEDALA RAVINDRA KUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government has settled matters relating to coal, oil and natural gas, power generation, transmission and distribution as mandated in the Twelfth Schedule to the Andhra Pradesh Reorganisation Act, 2014 between the States of Andhra Pradesh and Telangana; and**

**(b) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (b): A Statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO RAJYA SABHA STARRED QUESTION NO. \*101 FOR  
19.12.2018**

**(a) to (b): Almost all the provisions under Twelfth Schedule to the Andhra Pradesh Reorganisation Act, 2014 have been implemented.**

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